

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.248/MP/2024

- Subject : Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/- along-with Late Payment Charges, if any.
- Petitioner : Osmanabad Solar Energy Limited (OSEL)
- Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.
- Date of Hearing : **22.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
- Parties Present : Shri Deepak Khurana, Advocate for the Petitioner

Record of Proceedings

None was present on behalf of the Petitioner when the matter was called out. However, at the end of the hearing, the learned counsel for the Petitioner submitted that due to poor connectivity, he could not join the hearing in its turn.

2. Keeping in view the subject matter of the case, the Commission deemed it appropriate to order as under:
- (a) Admit and issue notice to the Respondents, subject to the just exceptions;
 - (b) The Respondents to file its reply within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
3. The Petition will be listed for hearing on **11.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)